

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1253/2024  
(I.A. NO. 527/2024)

**IN THE MATTER OF:**

RESIDENTS WELFARE ASSOCIATION PREM NAGAR (REGD.)

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(s)

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THROUGH



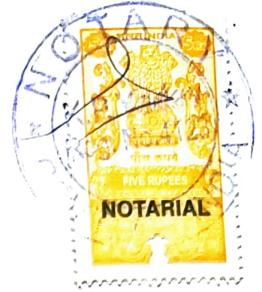
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DATE: 15.02.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1253/2024  
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**AFIDAVIT ON BEHALF OF DEPUTY COMMISSIONER, GHAZIABAD  
DISTRICT INDUSTRY DEPARTMENT, GHAZIABAD, UTTAR PRADESH,  
RESPONDENT NO. 5, IN COMPLIANCE OF ORDER DATED 24.10.2024  
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

I, SHRINATH PASWAN, aged about 50 years, S/o Sh. R.P. PASWAN, posted as Deputy Commissioner, Ghaziabad District Industry Department, Uttar Pradesh, do hereby solemnly affirm and state as under:

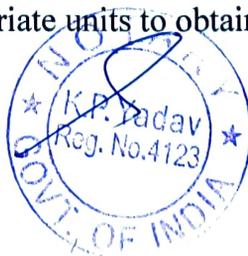
1. I, SHRINATH PASWAN, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That the present matter pertains to the illegal operation of the small dying chemical units without any permission from the competent authorities in Ward No. 35, Nagar Palika Parishad, Loni, District Ghaziabad.



3. That there are several unauthorized small dying factories using chemical components without any NOC from the UPPCB & these units are causing air and water pollution and creating health hazards.
4. That the Hon'ble Tribunal vide order dated 24.10.2024 issued directions to the Respondent. The relevant paragraph of the order is stated below:

*“...5. Issue notice to other Respondents for filing the reply by way of affidavit at least one week before the next date of hearing. The Applicant is directed to serve other Respondents and file an affidavit of service...”*

5. That it is humbly submitted before the Hon'ble Tribunal that the concerned department does not play any role in the registration and establishment of the small scale industries. The Department of MSME, Government of India has developed online facility called UDYAM REGISTRATION which is available online for entrepreneurs and MSME owners on self- declaration basis on the portal to register their business / economic activity in manufacturing/service/trading sector using their Adhar Card and validating it through OTP.
6. That the certificate generated subsequent to the registration is auto generated where the concerned department i.e. Ghaziabad District Industry Department has no involvement at the stage of registration and issuance of the certificate.
7. That subsequent to the generation of the certificate from the MSME website, it is mandatory for all the appropriate units to obtain NOC and consent letter



from the Uttar Pradesh Pollution Control Board and by the District Ground Water Management Council, Ghaziabad in relation to ground water usage by the industries. The undersigned authority holds no official responsibility or involvement in the aforementioned process.

8. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.
9. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

  
DEPONENT

### VERIFICATION

Verified at Noida on this 15 day of Feb, 2025, that the contents of the above affidavit from paragraphs 1 to 9 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

  
DEPONENT



**ATTESTED**  
**K.P. YADAV**  
**NOTARY PUBLIC**  
**15 FEB 2025**